

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 411/TT/2014

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member**

**Date of Hearing: 24.11.2014
Date of Order : 24.12.2014**

In the matter of

Approval of transmission tariff for LILO of 1st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Parbati Pooling Station (Banala) under Transmission System associated with Parbati-III HEP in Northern Region (anticipated DOCO-1.4.2014) under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from DOCO to 31.3.2019.

And in the matter of

Power Grid Corporation of India Limited
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001.

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Vidyut Marg,
Jaipur-302 005
2. Ajmer Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur
3. Jaipur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur



4. Jodhpur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II
Shimla-171 004
6. Punjab State Power Corporation Ltd.,
Thermal Shed T-1A, Near 22 Phatak,
Patiala-147 001
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
Panchkula, (Haryana)-134 109
8. Power Development Department,
Government of Jammu & Kashmir,
Mini Secretariat,
Jammu
9. Uttar Pradesh Power Corporation Limited,
(Formerly Uttar Pradesh State Electricity Board)
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001
10. Delhi Transco Ltd.,
Shakti Sadan, Kotla Road,
New Delhi-110 002
11. BSES Yamuna Power Ltd.,
BSES Bhawan, Nehru Place
New Delhi
12. BSES Rajdhani Power Ltd.,
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Limited,
Power Trading & Load Dispatch Group,
Cennet Building,
Adjacent to 66/11kV Pitampura-3 Grid Building, Near PP Jewellers,
Pitampura, New Delhi-110 034

14. Chandigarh Administration,
Sector-9, Chandigarh
15. Uttarakhand Power Corporation Ltd.,
Urja Bhawan, Kanwali Road,
Dehradun
16. North Central Railway,
Allahabad
17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110 002

.....**Respondents**

For petitioner : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL

For respondents : None

ORDER

In this petition, the petitioner, Power Grid Corporation of India Limited (PGCIL), has sought approval of transmission tariff of LILO of 1st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Parbati Pooling Station (Banala) under Transmission System associated with Parbati-III HEP in Northern Region (hereinafter referred to as “transmission asset”) from the date of commercial operation to 31.3.2019. The petitioner has submitted that the instant transmission asset was anticipated to be commissioned during the 2009-14 tariff period and accordingly claimed tariff in Petition No.91/TT/2012 alongwith three others assets. However, the transmission asset was not commissioned during 2009-14 as anticipated. It has been commissioned on 1.4.2014 and accordingly tariff has been claimed in the instant petition for the 2014-19 tariff period. The petitioner

has also prayed for allowing 90% of the Annual Fixed Charges (AFC) from the date of commercial operation to 31.3.2019 as per Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The details of the asset covered in this petition are as follows:-

Asset	Name of the Asset	Scheduled DOCO	DOCO
Asset-I	LILO of 1 st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Parbati Pooling Station (Banala)	30.1.2010	1.4.2014

2. The petition was heard on 24.11.2014. During the hearing, representative of the petitioner submitted that there is time over-run of 50 months in case of the instant asset. He further requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

3. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the annual fixed charge of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

4. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. We have considered the submissions of the petitioner. Provisional tariff was granted under Regulation 5(4) of the Terms and Conditions of Tariff Regulations, 2009 for the transmission asset for the 2009-14 tariff period vide order dated 21.9.2012 in Petition No. 91/TT/2012, as it was anticipated to be commissioned on 1.9.2012. The instant asset was allowed combined provisional tariff in the said order along with the following three assets:- (i) LILO of 400 kV Parbati II-Koldam Ckt. II at Parbati Pooling Point along with associated bays and LILO of 400 kV Parbati III- Koldam at Parbati Pooling Point along with associated bays (ii) 400 kV D/C Parbati Pooling Point-Amritsar Line along with associated bays and (iii) 80 MVAR bus Reactor Parbati at Pooling Point along with associated bays. The asset was commissioned on 1.4.2014. As the asset has not been commissioned as anticipated, the provisional tariff allowed for the transmission asset in the above said order is withdrawn and the tariff already recovered, if any, shall be adjusted.

6. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to

allow tariff for the years 2014-15 and 2015-16 in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the POC charges.

7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

A. Annual transmission charges claimed are as follows:-

(₹ in lakh)

Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	117.94	120.70	119.68	116.18	112.71

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Assets	2014-15	2015-16
Asset-I	94.35	96.56

8. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. The transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-

(A.S. Bakshi)
Member

sd/-

(A. K. Singhal)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson